**Email** OA-94/2024/EZ **Judicial Section**

## ORDER passed in Original Application No. 96/2024

**From :** Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in> Sat, May 04, 2024 12:18 PM

**Subject :** ORDER passed in Original Application No. 96/2024 2 attachments

**To :** Sh. RAJA CHATTERJEE Registrar <registrarngt-kolkata@gov.in>, Judicial Section <ngtjudicial-kolkata@gov.in>

**Cc :** MS, CPCB <mscb.cpcb@nic.in>, Nisarg Hivare, IAS <dc-hailakandi@nic.in>, chairman@pcbassam.org, membersecretary@pcbassam.org, info@pcbassam.org, webmaster@pcbassam.org

**Reply To :** Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in>

**Respected Sir/Madam,**

I am directed to forward a copy of the **Order dated 23/04/2024 passed in Original Application No. 96/2024 Bimal Baroi & Ors. ...Applicants Versus State of Assam & Ors. ...Respondents.** for your kind perusal & necessary action.

**REGARDS**
**CONSULTANT (Judicial)**
**(N.G.T.)(P.B.) New Delhi**

Azadi Ka Amrit Mahotsav

**OA No 96 of 2024 LP No 1988_removed.pdf**
3 MB

**Bimal Baroi & Ors.pdf**
89 KB

1988/LP/2023
01/09/23

To

The Chairman
National Green Tribunal
Faridkot House, Compenicus Marg.
New Delhi-110001.

Date : 24/08/2023

Sub.:- Illegel digging of Sand Mining.

Sir,

With reference to the subject cited above, We the local people of Lalacherra Grant tea garden area, we have been seen that the Lalacherra Sand Mining ( Mohal ) awarded as the name of Punam Deb ( Silchar ) in 2022. But they are started of sand mining unlawfull without following the guidelines of AMMCR-2013 rules and also their mining plans.

That Sir, the extraction of sand from the river bed will not go beyond the depth of 3.0 mtrs from the unmined top level of river bed at any point under the provision of rule 39(iii) of AMMCR-2013 but they are illegally extracted of sand above 3.0 mtr. For that reason, In this rain season soil collapsed from bank of river both side, as a result there are so many trees have been collapsed and destroyed.

That sir, Another incident is happened on 22-08-2023 there are a small paved bridge connection Chuta Nunai Village over the Lalacherra Nala in the mining area is on the verge of collapse. As a result of which the bridge is currently leaning to one side. There is a possibility of collapse at any moment. And if the bridge is broken the peaple of Chota Nunai area faces so many problems. So many students used to go school on this bridge. But they have not bothered any rules and regulations.

That sir, Sand collection at limited quantity through manual as stated on mining plan and also AMMCR-2013 rules but they are using JCB excavator and Sand Machine.

That sir, the sand extracted and stacked will not exceed twice the average monthly production as stated on AMMCR-2013 rules but they are stacked huge amount of sand at verious location of stock Yard.

So, we would like to respectfully request your honour kindly to take necessary action on illegal mining, we will very greatfull to you.

Yours Faithfully,

From,
Lalacherra Grant Tea Garden
P.O.-Lalacherra, dist.- Hailakandi
State-Assam-788163

1)
2)
3)
4)
5)

HCP/30
31/8/23

৫) নিশ্চিন্তার নাম-

৭) Bimal Baroi — ✓ (10)

৮) Rajkumar Mandal.

৯) বিমল চন্দ্র সরকার

10) Swapan Das

11) Rupak Dey.

12) রবিন্দ্রনাথ মন্ডলকার

13) RAPAM Dey

14) সৌমিত্রা সাহা.

15) Jahirul Laskar.

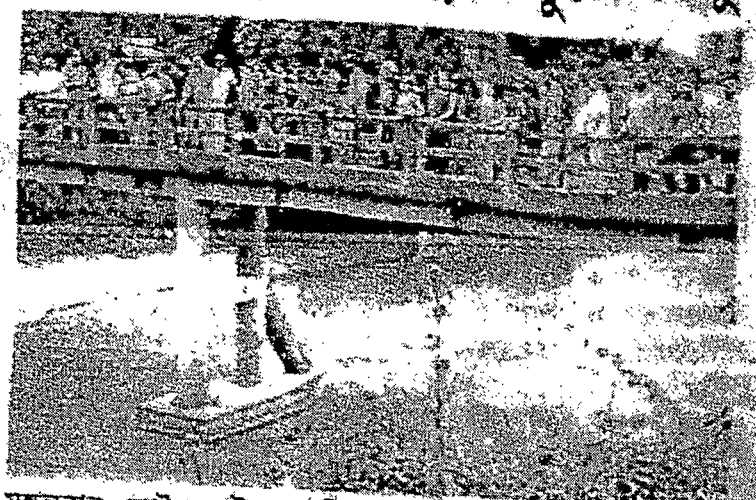
16) Porash. Ray.

# ছোট নুনাইতে বালু উত্তোলন, ধসে পড়ার মুখে সেতু

যুগশঙ্খ প্রতিবেদন

লালা। ২২ আগস্ট

খরস্রোতা নালার পাকা সেতুর পাশ থেকে অবৈধভাবে বালু উত্তোলনের ফলে ধসের মুখে পড়েছে লালার ছোট নুনাই গ্রাম সংযোগী পাকা সেতু। বিগত কংগ্রেস সরকারের আমলে প্রাক্তন মন্ত্রী গৌতম রায়ের উদ্যোগে বার্নারপুর আর এ এলাকার ছোট নুনাই গ্রামে লালাছড়া নালার উপর সেতুটি নির্মাণ করা হয়। কিন্তু



## দুর্ভোগের মুখে দু'শতাধিক পরিবার, বিভাগীয় হস্তক্ষেপ চান রাহুল

সাম্প্রতিককালে ওই পাকা সেতুটি বালু মাফিয়াদের দৌরাত্ম্যে রীতিমতো ধসের মুখে দাঁড়িয়েছে। গ্রামের প্রায় দু'শতাধিক পরিবারের পক্ষ থেকে সেতুর আশপাশ থেকে বালু উত্তোলন না করতে বার বার আবেদন করেও ফল হয়নি।

যার ফলে বর্তমানে সেতুটি একদিকে হেলে গিয়েছে। যে কোনও মুহূর্তে ধসে যাওয়ার সম্ভাবনা দেখা দিয়েছে। আর সেতুটি ভেঙে গেলে বৃহত্তর ছোট নুনাই এলাকার জনগণ যোগাযোগ বিচ্ছিন্ন হয়ে পড়বে। গ্রামের জনগণের আবেদনে সাড়া দিয়ে মঙ্গলবার ছোট নুনাই সেতুটি সরেজমিনে পরিদর্শন করে গ্রামবাসীদের খোঁজ নেন প্রাক্তন বিধায়ক রাহুল রায়।

এদিন গ্রামবাসীর বক্তব্য শোনে সঙ্গে সঙ্গেই বিষয়টি হাইলাকান্দি জেলা বন আধিকারিক অখিল দত্তের দৃষ্টিগোচর করে অবিলম্বে বিহিত পদক্ষেপ গ্রহণের দাবি জানান রাহুল রায়। তিনি এদিন ডিএফওকে স্পষ্ট জানান, সরকারি নীতি নির্দেশিকা মেনে বালু উত্তোলন করা হোক। কিন্তু এভাবে সেতুর পাশ থেকে বালু উত্তোলন করে একটি সেতুকে ধসের মুখে ঠেলে দেওয়া কোনও অবস্থায় মেনে নেওয়া হবে না। প্রায় দুই শতাধিক পরিবারের যোগাযোগের একমাত্র মাধ্যম ওই পাকা সেতুটি প্রাক্তন মন্ত্রী গৌতম রায়ের উদ্যোগে নির্মাণ করা হয়েছে। সেতু নির্মাণের ফলে বৃহত্তর ছোট নুনাই এলাকার ছাত্রছাত্রী থেকে শুরু করে উপজাতি সম্প্রদায় সহ সর্বশ্রেণির মানুষ উপকৃত হচ্ছেন।

কিন্তু ইদানীং মাফিয়াদের বালু উত্তোলনের ফলে সেতুটিকে ধসের মুখে ঠেলে দেওয়া হচ্ছে, তা কোনও অবস্থায় যুক্তিযুক্ত নয়। কিভাবে আরসিসি সেতুর পাঁচশো মিটারের মধ্যে বালু উত্তোলন করা হচ্ছে, এনিয়েও তিনি প্রশ্ন উত্থাপন করেন।

তাই অবিলম্বে সরজমিনে তদন্ত করে বিহিত পদক্ষেপ গ্রহণ করতে প্রাক্তন বিধায়ক রাহুল রায় এদিন ডিএফওকে আহ্বান জানান। প্রত্যুত্তরে ডিএফও অখিল দত্ত তাঁকে আশ্বাস দিয়ে বলেন, বুধবারই বন বিভাগের আধিকারিক-কর্মীরা সরজমিনে ছুটে গিয়ে পরিদর্শন করে বিহিত পদক্ষেপ গ্রহণ করবেন।

Item No.2 (Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL**
**PRINCIPALBENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid V.C. Option)

Original Application No. 96/2024

Bimal Baroi & Ors. ...Applicants

Versus

State of Assam & Ors. ...Respondents

Date of hearing: 23.04.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.**
**HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: None for the applicant.

**Application is registered based on a letter petition received by Post.**

**ORDER**

1. Mr. Bimal Baroi and others have sent by post the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 96/2024.

2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

> *"X X X X*
> *With reference to the subject cited above, We the local people of Lalacherra Grant tea garden area, we have been seen that the Lalacherra Sand Mining ( Mohal ) awarded as the name of Punam Deb ( Silchar ) in 2022. But they are started of sand mining unlawful) without following the guidelines of AMMCR-2013 rules and also their mining plans.*
> *That Sir, the extraction of sand from the river bed will not go beyond the depth of 3.0 mtrs from the unmined top level of river bed at any point under the provision of rule 39(iii) of AMMCR-2013 but they are illegally extracted of sand above 3.0 mtr. For that reason, in this rain season soil collapsed from bank of river*

*both side, as a result there are so many trees have been collapsed and destroyed.*
*That sir, Another incident is happened on 22-08-2023 there are a small paved bridge connection Chuta Nunai Village over the Lalacherra Nala in the mining area is on the verge of collapse. As a result of which the bridge is currently leaning to one side. There is a possibility of collapse at any moment. And if the bridge is broken the people of Chota Nunai area faces so many problems. So many students used to go school on this bridge. But they have not bothered any rules and regulations.*
*That sir, Sand collection at limited quantity through manual as stated on mining plan and also AMMCR-2013 rules but they are using JCB excavator and Sand Machine.*
*That sir, the sand extracted and stacked will not exceed twice the average monthly production as stated on AMMCR-2013 rules but they are stacked huge amount of sand at various location of stock Yard.*
*So, we would like to respectfully request your honour kindly to take necessary action on illegal mining, we will very grateful to you."*

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising representatives of Central Pollution Control Board, Assam Pollution Control Board and District Magistrate, Haila Kandi and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due process of law. The Assam State Pollution Control Board (ASPCB) will be the nodal agency for coordination and compliance.

5. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and

circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Eastern Zone Bench of this Tribunal at Kolkata, we are of the considered view that it will be appropriate if the case is further heard by the Eastern Zone Bench of this Tribunal at Kolkata.

6. Accordingly, the Registry is directed to list the matter before the Eastern Zone Bench of this Tribunal at Kolkata on 03.07.2024 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

7. Factual and Action taken Report by the Joint Committee be filed within one month before the Eastern Zone Bench of this Tribunal at Kolkata by email to ngtjudicial-kolkata@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

8. A copy of this order be sent to the Member Secretary, Central Pollution Control Board, Member Secretary, Assam Pollution Control Board and District Magistrate, Haila Kandi by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 23rd 2024
ag